

**MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND
PENSIONS DEPARTMENT OF PERSONNEL AND TRAINING,
GROUP 'C' (EX- CADRE) POSTS RECRUITMENT RULES, 1999**

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**MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND
PENSIONS DEPARTMENT OF PERSONNEL AND TRAINING,
GROUP 'C' (EX- CADRE) POSTS RECRUITMENT RULES, 1999**

¹ Received the assent of the President New Delhi, the 14th October, 1999 on G.S.R. 353, and published in the Gazette of India, No. 44, Part II, Sub-section (i) of Section 3, dated October 16, 1999-MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (Department of Personnel and Training). G.S.R. 353.-In exercise of the powers conferred by the proviso to article 309 of the Constitution and in supersession of the Department of Personnel and Training (Caretaker) Recruitment Rules, 1987 and the Supervisor of Games in the central Secretariat Sports Control Board Recruitment Rules, 1987, except as respects things done or omitted to be done before such supersession, the President hereby makes the following rules regulating the method of recruitment to Group 'C' (ex-cadre) posts in the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training) namely ;-

1. Short title and commencement :-

(1) These rules may be called the Ministry of Personnel, Public Grievances and Pensions Department of Personnel and Training, Group 'C' (ex- cadre) posts Recruitment Rules. 1999.

(2) They shall come into force on the date of their publication in

the Official Gazette.

2. Application :-

These rules shall apply to the posts specified in Column 1 of the Schedule annexed to these rules.

3. Number of post, classification and scale of pay :-

The number of the said posts their classification and the scale of pay attached thereto shall be as specified in columns 2 to 4 of the Schedule annexed hereto.

4. Method of recruitment, age limit, qualifications etc :-

The method of recruitment, age limit, qualifications and other matters relating to the said posts shall be as specified in columns 5 to 14 of the said Schedule.

5. Disqualifications :-

No person-

(a) who has entered into or contracted a marriage with a person having a spouse living; or

(b) who, having a spouse living, has entered into or contracted a marriage with any person, shall be eligible for appointment to the said post :

Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

6. Power to relax :-

Where the Central Government is of opinion that it is necessary or expedient so to do, it may, by order for reasons to be recorded in writing and in consultation with the Union Public Service Commission, relax any of the provision of these rules, with respect to any class or category of persons.

7. Saving :-

Nothing in these rules shall affect reservations, relaxations of age limit and other concession? required to be provided for the Scheduled Castes, Scheduled Tribes, Ex- servicemen and other special categories of persons in accordance with the orders issued by the Central Government from time to time in this regard.

SCHEDULE 1

SCHEDULE

Recruitment Rules for Group 'C' ex-cadre posts			
Name of post	Number of posts	Classification	Scale of pay
1	2	3	4
1. Caretaker	1 (1999)*	General Central Service Group	Rs. 5000-150-8000
		'C' Non-Gazetted-Non-	
		Ministerial	
2. Supervisor of Games	1 (1999)*	General Central Service Group	Rs. 5000-150-8000
		'C' Non-Gazetted-Non-	
		Ministerial	
*Subject to variation dependent on work load.			